

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.205

C.P.(CAA)/25(AHM)2024 in C.A.(CAA)/7(AHM)2024

Proceedings under Section Sec 230 to 232

IN THE MATTER OF:

Fidelis International Pvt. Lts

.....Applicant

Sai Infinium Pvt. Ltd

Sai Bandhan Infinium Pvt. Ltd

.....Respondent

Order delivered on: 04/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Vinit Nagar, PCS

For the RD Office

: Mr. Shiv Pal Singh, Dy. Director

For Income Tax Dept.

: Ms. Kinjal Vyas, Advocate for

: Ms. Maithili Mehta, Advocate

For OL

: Mr. Sandip Tupe, Technical Assistant

ORDER
(Hybrid Mode)

It has been apprised by the applicant that RD, OL and Income Tax Department that they have already filed their report to which the response has also been filed by the applicant company except of Income Tax Department. Learned Proxy Counsel for the Income Tax Department submits that they have objection to approval of the scheme to which learned PCS appear for the companies submits that he may be given liberty to file counter to the report of the Income Tax Department, be filed, if any, within a period of two weeks as there are certain observations which needs to be countered.

Counter be filed with advance copy to the opposite learned Counsels.

RD office and OL has recorded no objection for approval of the scheme.

Meanwhile, final sage synopsis be filed in the matter.

Re-list on 01.08.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)